

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.15
I.A. No.453/2023 in
C.P. (IB) No. 86/BB/2021

IN THE MATTER OF:

M/s. Omkhush Infrastructure Pvt. Ltd. ... Petitioner
Vs.
M/s. Merushikhar Realty [LLP] ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Resolution Professional : Shri Nataraja N.
For the Respondent in IA 453/2023 : Shri Abhijith A.

ORDER

I.A. No.453/2023

1. Heard the Ld. Counsels for the parties.
2. The RP is directed to file a memo giving justification as regards how he has chosen to file the fraudulent transaction only to the extent of 25% of transactions occurred, within a period of two weeks.
3. List the matter on **03.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)